

**Central Administrative Tribunal
Madras Bench**

OA/310/00172/2019

Dated Monday the 18th day of February Two Thousand Nineteen

P R E S E N T

Hon'ble Mr. T.Jacob, Member(A)

V.Vittal

Ex.Helper Grade I,
Chennai Egmore/C&W Depot,
No.2/15, 5th Street, K.K.Nagar,
Nanganallur Chennai 600114.
By Advocate **M/s.Ratio Legis**

.. Applicant

Vs.

1. Union of India, rep by
The General Manager,
Southern Railway,
Park Town,
Chennai 600 003.
 2. The Divisional Railway Manager,
Southern Railway, Chennai Division, S.Rly.,
N G O Annexe, Park Town,
Chennai 600003.
 3. The Asst. Divisional Mechanical Engineer,
Southern Railway, Egmore,
Chennai 600 008.
- .. Respondents

By Advocate **Mr.P.Srinivasan**

ORAL ORDER

[Pronounced by Hon'ble Mr.T.Jacob, Member(A)]

Heard. The applicant has filed this OA seeking the following relief:-

“to call for the records related to penalty orders M/M 226/DAR/MS dated 17.11.2014 passed by the 3rd respondent and further to direct the respondents to do the necessary to sanction compassionate allowance to the applicant with consequential benefits and to pass such other order/orders as this Tribunal may deem fit and proper and thus to render justice.”

2. Learned counsel for the applicant submits that the applicant is working as a Helper Grade I under the respondents. He made several representations for compassionate allowance, the last representation is dated 03.5.2018, which are still pending after his dismissal on 17.11.2014 for consideration of the respondents. It is submitted that the applicant would be satisfied if the competent authority is directed to consider Annexure A4 representation dated 03.5.2018 in accordance with law and the facts of her case and pass a reasoned and speaking order within a time limit to be stipulated by this Tribunal.

3. Mr.P.Srinivasan takes notice for the respondents.

4. Keeping in view the limited relief sought and without going into the substantive merits of the claim, the competent authority is directed to consider Annexure A4 representation dated 03.5.2018 of the applicant comprehensively dealing with all the points raised therein and pass a detailed and speaking order in

accordance with law within a period of three months from the date of receipt of a copy of this order.

5. OA is disposed of with the above direction at the admission stage.

(T.Jacob)
Member(A)
18.02.2019

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